

Norther Regeion Power Committee

Deviation Settlement Account For the Week 16/06/2014 to 22/06/2014

ABSTRACT OF UTILITY WISE DEVIATION CHARGE

(All figures in Rs. lakh)

Utilities	II(a)	II(b)	differe nce	% differe nce	Utilities	II(a)	II(b)	differe nce	% differen ce
	without RRS	applying RRS				without RRS	applying RRS		
	Amt Payable					Amt Receivable			
HP	901.84416	882.70123	19.143	2.12%	WR-NR	1874.58838	1854.35292	20.24	1.08%
Punjab	863.25585	866.72451	-3.469	-0.40%	ER-NR	718.30947	703.47195	14.84	2.07%
UP	672.75207	660.79745	11.955	1.78%	Delhi	60.89456	62.67801	-1.783	-2.93%
Haryana	653.53175	649.47465	4.0571	0.62%	NHPC	122.68993	121.02067	1.669	1.36%
Chandigarh	444.23685	435.79117	8.4457	1.90%	SCL	12.61754	12.44356	0.174	1.38%
J&K	386.05094	379.22354	6.8274	1.77%	THDC	6.96827	6.80273	0.166	2.38%
Rajasthan	339.00474	331.6823	7.3224	2.16%	LANCO	4.05983	4.0335	0.026	0.65%
Uttarakhand	228.34367	227.72562	0.6181	0.27%	EPPL	0.8043	0.80001	0.004	0.53%
Railways	147.48923	147.27161	0.2176	0.15%	Pool Balanc (CAP)	1021.5782	1018.65968	2.919	0.29%
NTPC	477.81188	463.39128	14.421	3.02%	Pool Bal (Add DEVI)	1860.78311	1816.32568	44.46	2.39%
JPVL	401.82001	391.92742	9.8926	2.46%					
APCPL	118.52248	118.2713	0.2512	0.21%					
SJVN	35.34092	32.28931	3.0516	8.63%					
ADHPL	13.28904	13.31732	-0.028	-0.21%					
Total	5683.29359	5600.58871	82.705		Total	5683.29359	5600.58871	82.7	

Note:

- 1 The mock study was done for only four time block (i.e. 1 hr) on 18.06.2014, where as the result of a week has been considered as supporting document. There may be various other situations throughout the week, hence it is too simplification to justify and comment on the issue depending on this partial picture.
- 2 No doubt that the load shedding by Uttar Pradesh, Haryana and other constituents have a role in increasing the frequency. This along with other network situation are to be considered.
- 3 If the changes in the above deviation statement is only due to Regulation Reserve Service then the % change of payable / receivable amount of various entities would be same or simmillar.
- 4 **Hence it is suggested to provide the details of the schedule and drawal of the regional entities for those particular blocks and prepare and compare deviation statements for those blocks only to understand the merits and demerits. Moreover the pseudo-entity "pool" needs to be included.**
- 5
It amy also be observed that the amount payable by Punjab has got increased after kicking on RRS, hence become sufferer. On the other hand Delhi recivables increase, whereas all other receivables got decreased.
- 6 Results of more detail studies with various situations and in all regions are required before arriving at a generalised conclusion.
- 7
It may also be observed that entities are not getting benefitted in a simmillar way (HP gains by 19 Lakhs where as Punjub losses by 3.5 lakhs), hence the question is who will share the price of RRS and in what proportion?

Specially when Electricity Act is suggesting for competition and economic decission and we are trying to reduce cross-subsidy concept, payment of RRS charge from the pool account is not justified, except in the case related to common cause like blk-start, etc.
- 8 Thes issues are to settelled before going for implementation of Ancillary service Regulations.